

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 249/2023**

**With**

**Original Application No. 795/2023**

**In the matter of:**

News Item on India's Sinking Islands  
appeared in the Hindu 19.03.2023

News Item titled "Third of India's  
coastline vulnerable to erosion –here are  
the worst hit states" appearing in Indian  
Express dated 06.12.2023

...Applicant

Versus

... Respondent

**AFFIDAVIT ON BEHALF OF THE UT OF DADRA & NAGAR  
HAVELI AND DAMAN & DIU IN COMPLIANCE OF ORDER  
DATED 13.03.2024**

I, Manoj Kumar Pandey, aged about 34 years, working as Member Secretary, DDCZMA/Director-Cum-Deputy-Secretary, Department of Forest & Environment & Wildlife, UT Administration of Dadra & Nagar Haveli and Daman & Diu, having my office at District and Sessions Court premises, Fort Area, Moti Daman, in the UT of Dadra & Nagar Haveli and Daman & Diu, do hereby solemnly affirm and state as under:

- 1) That in the above mentioned capacity I am well acquainted with the facts and circumstances of the case and I am duly authorized by Head of Department of Forest & Environment & Wildlife, UT of Dadra & Nagar Haveli and Daman & Diu to swear this affidavit on behalf of UT Administration of Dadra & Nagar Haveli and Daman & Diu.

*Manoj*

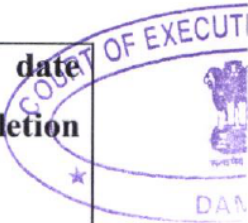
2) The present affidavit is being filed in compliance of direction of this Hon'ble Tribunal vide Order dated 13/03/2024. On behalf of answering Respondents it is most respectfully submitted as under:

i) As per the Order dated 13/03/2024 passed by this Hon'ble Tribunal, the Chief Secretaries/LGs of Coastal States/Union Territories under consideration are directed to file the Affidavit disclosing the outer time limit within which the CZMP-ICRZP as per the 2019 Notification will be finally formulated/revised and submitted to the MOEF&CC.

ii) Further, in compliance of the Order dated 13/03/2024 passed by this Hon'ble Tribunal, the status report of CZMP of the UT of Dadra & Nagar Haveli and Daman & Diu is as under:

S. N	Coastal State's/UT's	Coastal Districts /Island	Agency Preparing CZMP/ICRZP-2019	At what stage of preparation the CZMP is pending	Expected date of completion as communicated by SCZMA
1.	UT of Dadra & Nagar Haveli and Daman & Diu	Daman & Diu	NCSCM, Chennai	Objections/Suggestions are received from the public on DDCZMA map of CZMP	October, 2024

*Mony*



- iii) In this regard, UT Administration of Dadra & Nagar Haveli and Daman & Diu more specifically states in the Compliance of the Order dated 13/03/2024 of the Hon'ble Tribunal as under:

**Compliance Report with reference to Order dated 13/03/2024:**

- A. It is respectfully submitted that vide the CRZ Notification GSR 37 (E) dated 18/01/2019, the Coastal Zone Management Authority of Daman & Diu have entrusted to finalized the preparation of Coastal Zone Management Plan Maps of Daman & Diu and the NCSCM, Chennai have prepared the Draft Coastal Zone Management Plan Maps of Daman & Diu as per the CRZ Notification-2019.
- B. It is respectfully submitted that as per the guidelines of CRZ Notification, 2019, the Draft CZMPs was prepared and placed on the public domain on 29/11/2022 for obtaining objections/suggestions and number of objections/suggestions are received from the general public of Daman & Diu Districts.
- C. It is respectfully submitted that all the objections/suggestions received from the general public on draft CZMPs have been complied and prepared for public hearing.
- D. It is respectfully submitted that the tenure of the pre-existing Daman & Diu Coastal Zone Management Authority had expired on 09<sup>th</sup> January, 2023 and the same was reconstituted on 31<sup>st</sup> October, 2023 by the Ministry of Environment, Forest



(AMSCCO) (DCCSM)  
Daman & Diu

Mary

and Climate Change vide its Order S.O. 4751 (E). Therefore, in view of the above, the public hearing could not be conducted in absence of DDCZMA.

- E. It is respectfully submitted that primary public hearing and discussions on Draft CZMPs was conducted in 5 villages of Daman District in the month of January, 2024.
- F. It is respectfully submitted that due to the announcement of General Elections for the Lok Sabha and the implementation of the Model Code of Conduct, the public hearing will be conducted after the General elections, 2024. Subsequently, the final draft, incorporating comments and suggestions from the public, will be submitted to the Government of India for the approval before the end of October, 2024.
3. It is respectfully submitted that the facts mentioned hereinabove are true and correct as per the available records and are true and correct to the best of my knowledge and belief.

It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to record the above-mentioned facts and pass such further order or orders as this Tribunal may deem fit and proper in the interest of justice.



DEPONENT

**Member Secretary (DDCZMA)  
Daman & Diu**



**VERIFICATION**

Verified at **Daman** on this 30<sup>th</sup> day of **May, 2024** that the contents of above affidavit are true and correct to my knowledge and belief. Nothing therein is false and no material has been concealed therefrom.



DEPONENT

**Member Secretary (DCZMA)  
Daman & Diu**  
BEFORE ME**कार्यपालक मेजीस्ट्रेट  
EXECUTIVE MAGISTRATE,  
दमण / DAMAN**